

FIR No. 53/2006
P.S. AC Branch (GNCTD)
CBI Vs. Pawan Tokas & Ors.

12.01.2021

Present: None.

File received as per order dated 21.12.2020 from the Court of Ld. CMM, Rouse Avenue District Court which is a designated Court dealing with the CBI matters and since the accused namely Inspector Gautam Mazumdar and Inspector Pawan Tokas who are Public Servants have been discharged vide order dated 19.12.2020, passed by Ld. Special Judge (PC Act) (ACB)-02 RADC, New Delhi, and the remaining offences are IPC offences, a request has been made that this file accordingly be sent for disposal to any competent Court of jurisdiction.

The File accordingly be sent to the Ld. Registrar General, High Court of Delhi, New Delhi for placing it before the Hon'ble High Court for appropriate orders.

Ahmad concerned is directed to send the file, complete in all respects, to Ld. Registrar General, High Court of Delhi, New Delhi for necessary directions in this regard.

Parties are directed to remain present the Office of Ld. Registrar General, High Court of Delhi, New Delhi on **19.01.2021 at 2.00 p.m.**

A copy of this order be also sent to the Computer Branch of RADC for uploading the same on the official website.


(Rajiv Mehra)

Officiating Principal District & Sessions Judge
RADC, New Delhi/12.01.2021